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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-2229/2000

New Delhi this the 12th day of March, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)  
Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Surjit Virdy,  
39, Ajit Nagar,  
Amritsar. .... Applicant

(through Ms. Nitya Ramakrishna, Advocate)

Versus

1. Delhi Administration  
through  
Secretary, Education,  
Old Secretariat,  
Delhi-54.
2. Director of Education,  
Delhi Administration,  
Old Secretariat,  
Delhi-54. .... Respondents

(through Sh. N.C. Jain, Head Clerk, departmental  
representative)

ORDER (ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Heard both sides.

2. Departmental Representative Sh. Jain  
states that the applicant has been permitted to retire  
voluntary w.e.f. 02.04.84. He also states that  
applicant's <sup>^ to her</sup> retiral benefits would be released/within  
two months from today.

3. Noting this assurance given by Sh.  
Jain, the OA is disposed of.

4. We call upon respondents to ensure that

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the payments are made to applicant within the time allowed, as we are informed that he is seriously ill.

5. Applicant's counsel Ms. Ramakrishna undertakes to furnish a copy of applicant's correct address to Sh. Jain in the course of the day.

No costs.

A. Vedavalli

(Dr. A. Vedavalli)  
Member(J)

S.R. Adige

(S.R. Adige)  
Vice-Chairman(A)

/vv/